

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**(IB)-476(ND)/2018**

**In the matter of:**

Keyence India Pvt. Ltd.

... Applicant

Vs.

M/s. Anjani Technoplast Ltd.

...Respondent

**SECTION:** Under Section 9 of IBC

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**Order delivered on 03.05.2018**


For the Applicant  
For the Respondent

Mr. Manish Paliwal, Adv.

**ORDER**

Issue notice as to why the application to initiate CIRP should not be admitted against the corporate debtor. Ld. Counsel for the Applicant undertakes to file the service affidavit within three days. Process dasti. For further consideration on 14<sup>th</sup> May, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**